

Before the National Green Tribunal Southern Zone at Chennai

O.A.84/2022

In the matter of:

East Kamaraj Nagar (North) Resident Welfare Association

Represented by Mr. M.N.Mahendar, Secretary

No 14, First East Street, Kamaraj Nagar,

Thiruvanmiyur, Chennai – 600041

Applicant

Vs

1. The Commissioner

Greater Chennai Corporation Ripon Building

Chennai – 600003

2. The Managing Director

Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB)

75, Santhome High Road, Pattinapakkam, Santhome,

Raja Annamalaipuram, Chennai – 600028

3. The Zonal Officer

Zone – XIII, Greater Chennai Corporation

No 115, Dr.MuthulakshmiSalai, Adyar,

Chennai – 600020

4. The Area Engineer/Executive Engineer

Area – XIII, Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB)

No 42, 1st Main Road, Indira Nagar,

Adyar, Chennai – 600020

Respondents

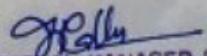
5. The Pollution Control Board

6. The Chief General Manager,

Chennai Telephones, BSNL

Impleaded Respondent

(As per suomoto orders dated 22.7.2022 by the Honble Tribunal)


DEPUTY GENERAL MANAGER (ADYAR)
JL. CHENNAI TELEPHO
12 DR MUTHULAKSHMI SALAI
ADYAR, CHENNAI, 600 020

Reply of impleading Sixth respondent (BSNL)

The Respondent is Mallika S. w/o Gopalakrishnan K R aged 56 Years , DGM, Bharat Sanchar Nigam Limited Address DGM(ADY&SE), BSNL, Chennai Telephones

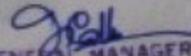
The service for notices summons on this Respondent is that of their Counsels C.Srikanth B.E., LL.B., K.Parameshwari B.Sc., B.L., Advocates Women Lawyers Association Additional Law Chambers, High Court Building, Chennai 600104.

1. The Respondent humbly submits that it is one of the leading telecom service providers catering the needs of people in cities, towns and villages throughout India including Chennai also.

2. The Respondent submits that thousands of Pair cables were laid underground long ago for development of telecom cable network i.e. during 1990's. Later the storm water drainage system and road widening works by Chennai Corporation, CMWSSB and other authorities had taken place in Adyar, Thiruvanmiyur but already BSNL cables were already existing in the said location. This Respondent submits that it did not interfere in the development works done by the other Respondents. This Respondent cannot be solely blamed for the tussle between Applicant and other Respondents as this Respondent has not interfered in the activities of the Applicant and development works of the other Respondents. BSNL has been providing services to the public and its customers in accordance with law.

3. The Respondent submits that the above said junction caters different needs of people belonging to various walks of life which includes educational institutions, people engaged in commercial/business activities apart from senior citizens, patients etc., in and around Adyar, Thiruvanmiyur, parts of Besant Nagar.

4. The Respondent submits that it is not necessary party to the problems between the Applicant and the other Respondents. The Respondent submits that the dispute between Applicant and other Respondents is for past few years and BSNL is not responsible for this.


DEPUTY GENERAL MANAGER (ADYAR)
BSNL, CHENNAI TELEPHONE
42, DR MUTHUKRISHNAN SALAI
ADYAR, CHENNAI. 600 020

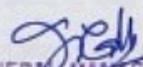
The Respondent is not at all negligent as alleged by Applicant and Respondents and this Respondent is maintaining its equipment properly and with diligence providing Telecom and broadband services to its customers.

5. The Respondent submits that the above facts may be taken in record.

Hence it is prayed the above facts may be recorded, the suomoto order dated 22.7.2022 impleading BSNL may be revoked and pass appropriate orders that may deem fit in the circumstances of the case and thus render justice.

Dated on 19th this day of January 2023 at Chennai

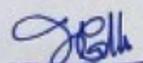

Counsel for Respondent


DEPUTY GENERAL MANAGER (ADYAR)
BSNL, CHENNAI TELEPH
42 DR MUTHILAKSHMI SALA
ADYAR, CHENNAI 600 020
Impleading Respondent

Verification

I, Mallika S w/o Gopalakrishnan K R , DGM of Adyar and SE, BSNL office address do hereby affirm and declare that what all stated in Paragraphs 1 to 5 are true to the best of my knowledge, belief and information.

Dated on 19th this day of January 2023 at Chennai


DEPUTY GENERAL MANAGER (ADYAR)
BSNL, CHENNAI TELEPH
42 DR MUTHILAKSHMI SALA
ADYAR, CHENNAI 600 020
Impleading Respondent

Before the National Green Tribunal
Southern Zone at Chennai
O.A.84/2022

In the matter of:
East Kamaraj Nagar (North) Resident
Welfare Association Applicant

Vs

1. The Commissioner, Greater Chennai
Corporation and 5 others
Respondents

Reply by Sixth Respondent

C.Srikanth B.E., LL.B., (MS 1855/2009)
K.Parameshwari B.Sc., B.L., (809/1980)
Counsel for Sixth Respondent